

METHODOLOGY OF COURSE:

- Lecture
- Discussion Method

WHO SHOULD ATTEND?

- Advocates/ Academicians
- Legal personnel/ Counsels and Legal Advisors.
- Students pursuing full time undergraduate and postgraduate programmes in Law
- Professionals and Practitioners

EVALUATION METHOD:

The following are the forms of evaluation for this course:

Class participation: 10% of the final grade

Assignment I
Fact Evaluation: 30% of the final grade

Assignment II
Fact Constriction: 60% of the final grade

NOTE: A minimum number of **10** to a maximum of **30** Participants will be accepted on a First Come First Served Basis.

Last Date for Registration:

05 January 2019



NON- REFUNDABLE FEE:

- GNLU Students: ₹ 1800/-
- Other Students: ₹ 2400/-
- Other Participants: ₹ 6000/-

NOTE:

1) The fees includes registration fee, tuition fee and Course kit.

2) Additional charges would apply for meals (i.e. breakfast, lunch and tea) and accommodation (at GNLU Guest House only).

HOW TO APPLY:

Pay online through the link below:

<https://www.onlinesbi.com/prelogin/icollecthome.htm?corpID=627430>

Note: Google Chrome will be suitable browser while making the payment

For any queries, please feel free to contact the undersigned

Ms. Niyati Pandey at +91 8128650812

(npandeyi@gnlu.ac.in)

Course Coordinator:
Ms. Niyati Pandey
Assistant Professor of Law,
Gujarat National Law University



Gujarat National Law University

Gujarat National Law University

Organizes

Certificate Course on
“Legal Argument & Narrative”

(07 – 11 January 2019)



Gujarat National Law University

Attalika Avenue, Knowledge Corridor,
Koba, Gandhinagar, Gujarat
INDIA

*"Humans are essentially storytellers."
-Walter Fisher*

ABOUT GNLU:

Established in 2003 with an aim to become a Research-based Teaching University, Gujarat National Law University (GNLU), has always taken proactive initiatives and outlook to provide valuable and mutually beneficial services to the institution of governance, judiciary, economy and civil society, especially weaker sections of the society. GNLU has created a unique learning environment, emphasizing on research and training, coupled with solid grounding in theory, with a vision to address the user's requirement, whether academic or not.

ABOUT THE COURSE:

Narrative plays a prominent role in the persuasive presentation of facts in common law systems of litigation, but it is also a strong element in legal reasoning and judicial decisions. This course will examine the role of narrative in the law, consider why narrative is such an effective tool of legal persuasion, and explore advanced techniques of narrative.

OBJECTIVES:

- Be familiar with the definition of narrative and its general role in human understanding and the law.
- Understand the qualities of a strong legal narrative, and be able to evaluate the strengths and weaknesses of particular legal narratives.
- Acquire introductory level macro and micro skills of persuasive writing and narrative, and apply those skills to the presentation of a particular legal narrative.

RESOURCE PERSON: Helena Whalen-Bridge, B.A., J.D., LL.M.

- She is an Associate Professor at the National University of Singapore Faculty of Law
- She ran the first year Legal Skills Programme at NUS Law from the year 2003 to 2009 and now teaches advanced and graduate skills courses.
- Recipient of the NUS Teaching Excellence Award, she was seconded to the Center for Transnational Legal Studies in London in 2015, and has developed multiple courses for NUS Law, including Legal Ethics, Comparative Advocacy and Legal Argument & Narrative.
- Her publications on the topic include,
 - The Connection between Ethics and Legal Narrative (Journal of the Association of Legal Writing Directors)
 - Global Legal Skills (Journal of International Law in Context, 2014)
 - Comparative Legal Analysis (Journal of Legal Education).
- She is a founding member of the Law Society of Singapore's Project Law Help, and she worked with the UNDP Team that translated Lao laws into English.

COURSE SCHEDULE:

Session	Topic	Timings 3 pm-5 pm
I	Homo Narrans: Narrative in life and art Narrative in the law: what lawyers do? <ul style="list-style-type: none"> • Case Theory: legal issue and facts • Finding the narrative in a case: identify the legal issue, version of the facts • Narrative for the prosecution and defense in Ng case 	07-01-2019 Monday
II	Modes of fact analysis and presentation Qualities of legal narrative	08-01-2019 Tuesday
III	Identifying an optimal narrative Narratives for good and bad clients	09-01-2019 Wednesday
First Assignment Submission		
IV	Dealing with bad facts Maintaining narrative authority through ethos Basic techniques of persuasive fact presentation <ul style="list-style-type: none"> • Use of detail to emphasize & deemphasize 	10-01-2019 Thursday
V	Time <ul style="list-style-type: none"> • When should the parties' narratives begin and end? • Where those points should be inserted into the Facts? 	11-01-2019 Friday
Second Assignment Submission		

"[T]he law always begins in story: usually in the story the client tells, whether he or she comes in off the street for the first time or adds in a phone call another piece of information to a narrative with which the lawyer has been long, perhaps too long, familiar. It ends in story, too, with a decision by a court or jury, or an agreement between the parties, about what happened and what it means."

-James Boyd White